

ceived the Baharul Islam Committee report regarding the welfare of physically handicapped people;

(b) if so, the main recommendations made by the Committee;

(c) whether the Government have taken any decision on the report;

(d) if so, the details; and

(e) If not, the reasons therefor? c

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) The main recommendations of the Committee include, inter alia.

(i) amendments to articles 15(3) & (4), 16(4) and 46 of the Constitution of India..

(ii) relief of disabled and unemployable being transferred to List III of the Concurrent List from List II of the Seventh Schedule,

(iii) Vocational training being taken as equivalent to academic qualification,

(iv) Vocational training institutes being set up,

"(v) all avenues of employment, self-employment, safe and shelters employment being made available to physically and mentally handicapped persons,

(vi) facilities being provided for free access to public building,

(vii) Fiscal incentives being given to the handicapped.

(c) Yes, Sir.

(d) and (e). (i) Rehabilitation Council of India Bill, 1992 was introduced in Rajya

Sabha on 6.3.1992 which aims at providing statutory status to the Rehabilitation Council of India.

(ii) A Bill "National Trust for Welfare of Persons with Mentally Retarded and Cerebral Palsy" is under examination.

(iii) Executive instructions regarding access facilities for the handicapped in public buildings and public transport system have been issued.

(iv) 17 vocational training centres have been set up.

(v) Incentives like scholarships, petrol subsidy, 3% reservation in Group 'C' & 'D' posts in a civil posts under Government of India are being given.

Amendment to Poluce act, 1861

5809. SHRI V. SOBHANADRE-
ESWARA RAO VADDE:
SHRI BOLLA BULLLI
RAMAIAH:
SHRI RAM NARAIN BERWA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government propose to amend the Police act, 1861;

(b) If so, the details thereof; and

(c) the time by which it is likely to be amended?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) No, Sir.

(b) and (c). Does not arise.